

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 535 of 2009

(Arising out of Order-in-Appeal No. 85/2009 dated 12/03/2009 passed by
the Commissioner of Central Excise, Mangalore)

Cargo Links

Mangala Complex,
Kottara Chowki,
Mangalore – 575 006

Appellant(s)

VERSUS

**Commissioner of Central Excise
and Service Tax, Mangalore**

7th Floor, Trade Centre,
Bunts Hostel Road,
Mangalore - 575 003
Karnataka

Respondent(s)

Appearance:

Mr. Satheesh, Advocate

Mr. K.B. Nanaiah, Asst. Commr. (AR)

For the Appellant

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20057 / 2020

Date of Hearing: 09/01/2020

Date of Decision: 09/01/2020

PER: BENCH

Learned counsel for the appellants submits that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme Rules, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been

produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **09/01/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

iss...